

SUPREME COURT OF INDIA

State of A.P.

Vs.

A.P. State Road Transport Corpn.

C.A.Nos.367-78 of 1993

(S.P.Bharucha, B.N.Kirpal, V.N.Khare , D.P.Mohapatra and N.Santosh Hedge JJ.)

29.09.1999

ORDER

The Text below is only a summarized version of the order pronounced

Respondent wholly owned by appellant. Whether respondent liable to pay sales tax on sale of old tyres, tubes and like. Supreme Court held that dispute will neither benefit appellant nor respondent as appellant wholly owns the respondent and dispute was just a waste of time.